

बलविन्दर सिंह
BALWINDER SINGH
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं०-26
कडकडडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 246/2020
PS Gandhi Nagar
State vs. Yogesh
U/s 379/356/411/34 IPC

22.06.2020

Present: Ld. APP for the State.

Sh. S. P. Thakur, Ld. counsel for the applicant/accused.

An application for release of accused Yogesh u/s 437 Cr.P.C on bail was moved by the Ld. Counsel for the accused.

IO has also filed his reply. Both the sides have also advanced arguments with respect to the present application through video conferencing.

Considering the fact that the alleged offences are serious in nature, accused is also stated to be involved in other similar nature of case and he has also refused to participate in TIP Proceeding, the court does not deem it fit to release the accused on bail at this stage of the case.

Accordingly, the present application stands dismissed for the reasons aforesaid. Copy of this order be given dasti.

Application is disposed of accordingly.



sd -
(Balwinder Singh)
MM (East)/KKD/Delhi/22.06.2020

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कड़कडडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 246/2020
PS Gandhi Nagar
State vs. Naushad
U/s 379/356/411/34 IPC

22.06.2020

Present: Ld. APP for the State.

Sh. S. P. Thakur, Ld. counsel for the applicant/accused.

An application for release of accused Naushad u/s 437 Cr.P.C on bail was moved by the Ld. Counsel for the accused.

IO has also filed his reply. Both the sides have also advanced arguments with respect to the present application through video conferencing.

Considering the fact that the alleged offences are serious in nature, accused is also stated to be involved in many other similar nature of cases, case property has also been recovered from the accused and he has also refused to participate in TIP Proceeding, the court does not deem it fit to release the accused on bail at this stage of the case.

Accordingly, the present application stands dismissed for the reasons aforesaid. Copy of this order be given dasti.

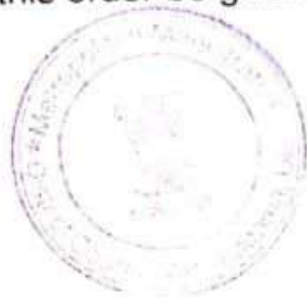
Application is disposed of accordingly.




(Balwinder Singh)
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safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



- sd -

(Balwinder Singh)
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मेट्रोपॉलिटन मजिस्ट्रेट
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कडकडडूगा कोर्ट, दिल्ली
Karkardooma Court, Delhi

e-FIR No. 001008/2020
PS Mayur Vihar

22.06.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant.

This is an application for releasing of Mobile Phone A-50 Samsung on superdari in favour of applicant Sh. Amit Kumar.

Reply to application is filed by the IO/HC Ravi Kumar. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the **Mobile Phone A-50 Samsung** can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of **Mobile Phone A-50 Samsung** the case property; valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary

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कोर्ट 40-25
जकार्डोमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 75/2020
PS Gandhi Nagar
State vs. Lokesh Sharma
U/s 419/420/468/471/34 IPC

22.06.2020

Present: Ld. APP for the State.

None for applicant.

An application has been moved by the accused/applicant for the release of Laptop (Make Dell) on superdai.

I have perused the application and reply filed by the IO through ACP concerned. In reply, IO has stated that as per personal search of accused Lokesh Rs. 1,000/- and one mobile phone were found and were taken into possession. It is further stated that no such laptop (make Dell) was seized from the application in the present case FIR.

In view of the above, the present application in hands stands dismissed.

Application stands disposed off accordingly. Copy of the order be given dasti to the applicant.

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(Balwinder Singh)
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कडक बडूमा कोर्ट, दिल्ली
Karkardoema Court, Delhi.

FIR No. 58/2020
PS Mandawali
U/s 3/ 4/5 ITP Act
State vs. Kashish

22.06.2020

Present: Ld. APP for the State.

Sh. Vineet Lakhani, Ld. Counsel for applicant/accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Kashish on bail is moved by his Ld. Counsel.

Reply to application is filed by IO concerned.

Both the sides are heard on the application.

Considering the fact that the accused was arrested on 27.02.2020, presently accused is stated to be on interim bail, co-accused are stated to have already granted bail in this case and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount.

It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

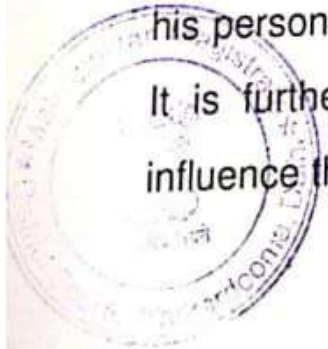
Copy of the order be given dasti on request.

Application is disposed off accordingly.

Set -

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कडकडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 47/2018
PS EOW
State vs. Sanjay Choudhary
U/s 409/420/120-B

22.06.2020

Present: Ld. APP for the State.

Accused Sanjay Choudhary is present with Ld. Counsel Sh.
Raunak Satpathy.

An application for surrender of accused Sanjay Choudhary
has been moved by Ld Counsel.

As per directions of Hon'ble High Court of Delhi, accused
Sanjay Choudhary is directed to surrender before Jail Superintendent,
Mandoli Jail, Delhi.

Copy of this order be given dasti to accused.

Application is disposed off accordingly.

sd -

(Balwinder Singh)

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